

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 21359 of 2014

[Arising out of Order-in-Appeal Nos. 50 to 54/2014 dated
15/01/2014 passed by the Commissioner of Central Excise,
Customs & Service Tax (Appeals) Cochin]

Smt. Alekutty Antony

Parackal House, Marackal,
Kannara P.O., Thrissur – 680 652

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax, Cochin**

C.R Building, I.S Press Road,
Ernakulam, Cochin - 682 018
Kerala

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. K. Vishwanath, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 20373 / 2023

Date of Hearing: 16/05/2023

Date of Decision: 16/05/2023

As Per Bench

None for the appellant. Learned AR for the Department
submitted that the appellant has availed the Sabka Vishwas

(Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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